

SHRI D R CHAVAN Madam, as a matter of fact we made enquiries from the Ministry of Commerce and Industry. In 1960 the Ministry of Commerce and Industry had issued instructions that in the matter of recruitment persons whose lands are likely to be taken away for the setting up of public sector or other industries should be given preference and it is hoped that these instructions are being implemented

SHRI ARJUN ARORA : You hope ; but are they being implemented ?

SHRI D R. CHAVAN : However, I have said that we are collecting the information in reply to the latter part of the question.

THE DEPUTY CHAIRMAN : We live on hopes. Mr. Untoo.

SHRI GULAM NABI UNTOO . May I know the percentage of cultivable land out of the total land that has been acquired from the Adivasis ?

THE DEPUTY CHAIRMAN . That does not arise out of this question

MEMBERSHIP OF CENTRAL TRADE UNION ORGANISATION

*132 **SHRI ABID ALI** : Will the Minister of LABOUR AND REHABILITATION be pleased to state the result of the enquiry regarding the membership of the Central Trade Union Organisations conducted recently and the effect of the same with regard to representation in various Conferences, Committees, etc ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI) : The result of the recent verification of the membership figures of the four Central Trade Union Organisations as on 31st December, 1966, is as under :—

(1) Indian National Trade Union Congress,	14,05,465
(2) Hind Mazdoor Sabha	4,33,015
(3) All India Trade Union Congress .	4,32,852
(4) United Trades Union Congress . . .	92,454

Allocation of seats on a number of Committees and Conferences is made on the basis of the verified memberships strength of each Central Organisation.

The new membership figures will be taken into account while constituting Committees or convening Conferences in future.

MR CHAIRMAN : The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

RECOMMENDATIONS OF ADMINISTRATIVE REFORMS COMMISSION ON P. AND T DEPARTMENT

*122 **SHRIS K VAISHAMPAYEN** : Will the Minister of COMMUNICATIONS be pleased to state .

(a) whether Government have finalised consideration of the recommendations made by the working group of the Administrative Reforms Commission concerning the reorganisation of the Posts and Telegraphs Department; and

(b) if so, what are the recommendations that have been accepted ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I K GUJRAL) : (a) The Working Group has submitted its report to the Administrative Reforms Commission. The recommendations of the Commission have not yet been received by the P. & T. Department

(b) Does not arise

AMENDMENT OF PAYMENT OF BONUS ACT, 1965

*125 **SHRI T V. ANANDAN** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) Whether it is a fact that the Payment of Bonus Act, 1965 is proposed to be amended suitably to protect the workers as the Supreme Court declared Section 34(2) as ultra vires; and

(b) if so, the details thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI) : (a) There is no such proposal at present.

(b) Does not arise.